

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

17. I.A. 928/2021 (60(5))
I.A. 1785/2020
I.A. 842/2020 (33)
M.A. 3993/2019
IN
C.P.(IB)-342(MB)/2018

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.07.2021**

NAME OF THE PARTIES: Smart Serve Houseware Pvt.Ltd.

V/s

Virgo Home DezinerPvt.Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Raina Birla, counsel appearing for the RP, Mr. Aditya Thakkar,
counsel appearing for the respondent No. 3 are present through virtual
hearing.

I.A. 928/2021 and M.A. 3993/2019

None appeared for the applicants even on the previous several occasions
as well as today. It seems that the applicant is not interested in
prosecuting the above applications. Accordingly, both the applications
are dismissed for non-prosecution.

I.A. 1785/2020

The above Interlocutory application has been filed by RP u/s 43 against some fraudulent transactions based on the balance sheet. He also mentioned that forensic audit has been done. He further mentioned that respondent Nos. 3 & 4 have filed the reply. However, ex-director & Promoter who are respondent No. 1 & 2 and have not filed their reply. The registry is directed to issue court notice to the respondent Nos. 1, 2 & 5 who have not filed their replies informing them to file their reply within 2 weeks' time after serving advance copy on the other side, failing which it would be presumed that they do not have anything to say in this matter and their right to file reply would also be forfeited. List this matter on 10.08.2021

I.A. 842/2020

The above Interlocutory Application has been filed U/sec. 33 for liquidation of the corporate debtor company. List this matter on 10.08.2021.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)